

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.92/MP/2023 along with IA No.24/2023**

Subject : Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujarat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Central Commission through its Order dated 3.1.2023 in Petition No. 128/MP/2022.

Date of Hearing : **11.10.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Tata Power Company Limited (TPCL)

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 2 Ors.

Parties Present : Shri Sanjay Sen, Sr. Advocate, TPCL  
Ms. Mandakini Ghosh, Advocate, TPCL  
Ms. Neha Dabral, Advocate, TPCL  
Shri Shreshth Sharma, Advocate, TPCL  
Ms. Shubhi Sharma, Advocate, TPCL  
Shri Deepak Thakur, Advocate, TPCL  
Shri Neelkandan Rahate, Advocate, TPCL  
Shri M. G. Ramachandran, Sr. Advocate, GUVNL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Ms. Srishti Khindaria, Advocate, GUVNL  
Ms. Ashabari Thakur, Advocate, GUVNL

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken-up for the hearing and accordingly, was adjourned.

2. The Petition along with the Petition Nos. 79/MP/2023 and 117/MP/2023 shall be listed for hearing on **15.11.2023 at 3.00 PM.**

**By order of the Commission  
Sd/-  
(T.D. Pant)  
Joint Chief (Law)**